

THE  
PARLIAMENTARY DEBATES

Date... 25.11.2014

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE-

Wednesday, 15th April, 1953

The House met at a Quarter Past  
Eight of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-19 A.M.

MESSAGE FROM THE COUNCIL OF  
STATES

Secretary: Sir, I have to report the following message received from the Secretary of the Council of States:

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting held on the 14th April 1953, agreed without any amendment to the Khadi and other Handloom Industries Development (Additional Excise Duty on Cloth) Bill, 1953, which was passed by the House of the People at its sitting held on the 9th April 1953."

COMPTROLLER AND AUDITOR-  
GENERAL (CONDITIONS OF SER-  
VICE) BILL

The Minister of Finance (Shri C. D. Deshmukh): I beg to move for leave to introduce a Bill to regulate certain conditions of service of the Comptroller and Auditor-General of India.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to regulate certain conditions of service of the Comptroller and Auditor-General of India."

The motion was adopted.

Shri C. D. Deshmukh: I introduce\* the Bill.

FINANCE BILL AND CENTRAL  
EXCISES AND SALT (AMENDMENT)  
BILL

The Minister of Finance (Shri C. D. Deshmukh): I beg to move:

"That the Bill further to amend the Central Excises and Salt Act, 1944, be taken into consideration."

Before dealing with the provisions of this Bill, I should like to make one preliminary observation. The proposals in the Bill are really a part of the Budget proposals for the current year, but owing to the time required for making the necessary administrative arrangements it was not found possible to include them in the Finance Bill. It is, therefore, only for technical reasons that this Bill is being brought forward as a separate measure. It will, I think, be convenient if for purposes of discussion and consideration in the House this Bill is treated as if it were a part of the Finance Bill and considered along with it. It is with this end in view that I sought leave to interrupt the debate on the Finance Bill yesterday to introduce this measure.

In my Budget speech I referred to the various measures taken by Government to assist the tea gardens which had been affected by the steep fall in tea prices. These measures have been of some assistance to the

\*Introduced with the recommendation of the President.